

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:7302
ANSWERED ON:21.05.2012
FIXATION OF RATE UNDER BOT
Jakhar Shri Badri Ram

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the provision for fixation of rate under Build Operate Transfer (BOT) mode is flawed;
- (b) if so, the steps taken by the Government to make it flawless;
- (c) whether the number of vehicles is increasing in the country and the collection of revenue is also increasing manifold; and
- (d) if so, the justification for increasing the rate under the contract system?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) No, Madam.

(b) Does not arise.

(c) & (d) While the number of vehicles are increasing, roads are being constructed/improved to improve the movement. As per Section 8A of NH Act, 1956 Central Government by notification in official Gazette may enter into an agreement with any person to collect & retain fees at such rate for services or benefit rendered by him, having regard to the expenditure involved in building, maintenance, management and operation of the whole or part of such NH, interest on the Capital invested reasonable return, the volume of traffic and the period of such agreement. The periodical increase in the rate of user fee is provided in the National Highways Fee Rules, and included as one of the conditions in bids.